

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH  
ALLAHABAD.

Registration No. 364 of 1994

Original Application No: 1  
S.S.Ali & ors. .... Applicants.  
Versus

Union of India & ors. .... Respondents.

Hon. Mr. S. Das Gupta, A.M.  
Hon. Mr. T.L. Verma, J.M.

(By Hon. Mr. S. Das Gupta, A.M.)

Heard Sri Rakesh Verma, learned counsel  
for the applicant.

2. The case of the petitioners is that they are the children of Railway Employees who did not participate in the Railway strike of 1974 and were assured certain concessions including special consideration in respect of the children for appointment under the railways but the same has not been considered so far.

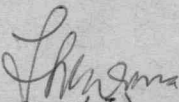
3. The learned counsel for the petitioners have drawn our attention to representation dated 31.12.92 which has been submitted to the Railway Minister by All India SC/ST Railway ~~Empoly~~ Employee Association, Norther Railway, Allahabad Division in this regard.

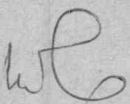
4. We are of the view that at this stage, it will be sufficient to give a direction to the Respondents that the said representation dated 31.12.92 submitted by the All India SC/ST Railway Employees Association in a representative capacity be considered and disposed of by a reasoned and speaking order within a period of <sup>3</sup> months from the date of communication of their order. The

WLC

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petition is disposed of at the admission stage  
with the above direction. There will be no  
order as to ~~costs~~ costs.

  
Member (J)

  
Member (A)

Dated 21.3.94